

category and those relating to recreation and cultural categories?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Information in this format is not centrally maintained by Door-darshan.

[English]

**Telecast of "The Sword of Tipu Sultan"**

780. SHRI SHANKERSINH VAGHELA:  
SHRI L.K. ADVANI:  
SHRI MULLAPPALLY RAMACHANDRAN:  
SHRI SHEOSHARAN VERMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received representations against the telecasting of TV serial "The Sword of Tipu Sultan"; and

(b) if so, the details thereof and the Government's response thereto?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Representations from many individuals and organisations have been received against telecast of the serial 'The Sword of Tipu Sultan'. They have questioned the authenticity of the historical events given in the novel, based on which the serial is produced. Representations have also been received in favour of telecast of the serial.

The opinion of various persons is being ascertained with regard to the accurate depiction of events in the serial. Like all other

serials, and programmes, which are being reviewed by Review Committees, this too will be reviewed and telecast only after it is cleared by the Committee.

**Irregularities in Branches of Corporation Bank in Gujarat and Bihar**

781. SHRI SHANTILAL PURUSHOTAMDAS PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of irregularities have been found in some branches of the Corporation Bank in Gujarat and Bihar;

(b) if so, the details thereof;

(c) whether any investigation committee has been appointed in this regard;

(d) if so, the time by which the report will be submitted by the Committee; and

(e) the other steps taken/proposed to be taken by Government to check irregularities in the Bank?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) No, Sir. Only a few routine inspection irregularities have been noticed during routine inspection.

(b) Does not arise.

(c) The Bank has reported that for reasons stated in reply in part (a) above, need for investigation committee was not felt and accordingly, no committee was appointed.

(d) Does not arise

(e) Regular inspection of branches by internal auditors, income audit by Chartered Accountants, etc. are some of the checks in force.